

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 7.11.2017

Appeal No.334 of 2016

Rama Shankar Yadav
C-8, New Govindpuri,
Near Ram Vatika, Gwalior,
Madhya Pradesh.

..... Appellant

Versus

Securities & Exchange Board of India
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051.

..... Respondent

Ms. Purnima Gupta, Advocate for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G.Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. Advocate for the appellant states that she has intimated to the appellant by a letter that when the appeal is taken up for hearing today, she would withdraw her appearance and that the appellant should make alternate arrangement.

2. Accordingly, the advocate for the appellant is allowed to withdraw her appearance. Since none appear on behalf of the appellant, appeal is dismissed for want of prosecution. No costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G.Nair
Member

7.11.2017
Prepared and compared by
RHN